

Thefts of scientific equipment in NPL and IARI, New Delhi

399. SHRI SHANKER SINH VAGHELA: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that persons who had stolen costly scientific equipments from the National Physical Laboratory and the Indian Agricultural Research Institute, Pusa, New Delhi who were doing the job since 1981 were arrested; and

(b) if so, the details of goods/equipment recovered and what are their costs and the action taken against the staff found responsible for negligence?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): (a) Yes, Sir, Eight persons were arrested by the Police. Out of them three are regular employees of the Indian Agricultural Research Institute four are daily paid labourers working in the Indian Agricultural Research Institute and one is an outsider.

(b) The following goods/equipments valued at Rs. 15.00 lakhs approximately were recovered by the police but these are yet to be delivered to the Institute:—

Name of equipment	No.
1. Microscopes	4
2. Air Conditioners	16
3. Compressors of Air Conditioners, Refrigerators, Water Coolers	11
4. Typewriters	11
5. Gas Cylinders	2
6. Lock in amplifier	4
7. Box car coverager	1
8. Universal Counter	1
9. Voltage Stabiliser	12
10. Electronic motors	2
11. Heat converter with automatic thermal control	1
12. Mixer	1
13. Copper sheet	11 Kgs.
14. Dismantled scrap of airconditioners	1 load
15. Vehicle tyres new and retreaded	20

Nine Security Watchmen of the IARI have been placed under suspension for lack of devotion to duty on their part and suitable disciplinary proceedings have been initiated against them. Four daily paid labourers involved in their cases have been removed from service of the Institute.

Supply of Drinking Water in Mizoram

400. DR. C. SILVERA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what steps Government have taken or propose to take to augment the supply of drinking water in Mizoram;

(b) what is the amount allocated for the above mentioned purpose during the Seventh Five Year plan period; and

(c) the amount spent for drinking water supply during the sixth Five Year Plan period, year-wise and district-wise?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) Funds for rural water supply are provided under the Minimum Needs Programme of the Union Territory's budget and Central Government supplements the resources by providing grant-in-aid under the Accelerated Rural Water Supply Programme and Incentive Scheme for covering identified problem villages. During the Sixth Five Year Plan, an outlay of Rs. 8 crores was provided for under the Minimum Needs Programme of the Union Territory. Central Grants amounting to about Rs. 1 crore were made available to Mizoram. Out of 214 problem villages in Mizoram as on 1-4-80, 102 have been provided with at least one source of safe drinking water by January, 1985.

Funds for urban water supply are provided in the Union Territory's budget.

Scheme for augmenting drinking water supply to Aizawl is under implementation.

(b) The Seventh Five-Year Plan outlay for drinking water supply for Mizoram has not yet been finalised.

(c) Year-wise information regarding release of grants under Accelerated Rural Water Supply, Incentive Scheme and actual/anticipated expenditure under MNP during the Sixth Five Year Plan period are given below:—

(Figures in Lakhs of Rs.)

Year	Grants released under ARP	Grants released under Incentive Scheme	Actual/anticipated expenditure under MNP
1980-81	26.25		155.17
1981-82	..		87.57
1982-83	3.00		164.35
1983-84	6.00		204.10
1984-85	11.00	57.00	173.40*

*Anticipated expenditure

Information regarding district-wise expenditure is not readily available.

Time-keepers in Government of India Press, Minto Road, New Delhi

401. SHRI NATHA SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of time-keepers working in Government of India Press, Minto Road, New Delhi who retired on 31st January, 1984 or 1st February, 1984;

(b) whether death-cum-retirement, gratuity and Pension in some cases have been passed on the basis of emoluments they had drawn as on 31st August, 1983;

(c) if so, the names of such persons;

(d) whether any of such affected persons have represented to Government for regularising their service period from 1st September, 1983 to 1st February, 1984; and

(e) if so, what ameliorative action has so far been taken by Government on such representations?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) One only. (The name of the post is Time Checker and not Time-keeper).

(b) Yes Sir. In one case only. A doubt had arisen as to whether the post of Time-Checker was a Supervisory Post or not, the age of retirement for non-supervisory posts being sixty years. As it is categorized as a Supervisory Post, the age of retirement against it is fifty eight years.

(c) Shri B. P. Kantwal.

(d) Yes, Sir.

(e) The matter is being examined as to how the period from 1-9-83 to 1-2-1984 is to be regularised. The case has been referred to DP&AR for advice and a decision will be taken on receipt of the advice of DP&AR.